

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 1462
TO BE ANSWERED ON 05.03.2018**

FIXING OF MINIMUM RATES OF WAGES

†1462. SHRIMATI RANJANBEN BHATT:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is seriously contemplating to constitute any Consultative Board to fix minimum wages for various sectors of the country; and**
- (b) if so, the details thereof along with the steps taken in this regard and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): As per the provision contained under the Minimum Wages Act, 1948, in fixing minimum rates of wages in respect of any scheduled employment for the first time or in revising minimum rates of wages so fixed, the appropriate Government considers the advice of the Committees or Boards before the appropriate Government by notification in the Official Gazette, fix, or revise the minimum rates of wages in respect of each scheduled employment.

Under the Central Sphere, there are two Advisory Committees commonly known as Advisory Board namely Minimum Wages Advisory Board (MWAB) and the Central Advisory Board (CAB) for the purpose of advising the appropriate Government generally in the matter of fixing and revising minimum rates of wages These Boards are tripartite bodies.

Contd..2/-

The Minimum Wages Advisory Board (MWAB) under Section 7 of the Minimum Wages Act, 1948 has been reconstituted vide notification of the Ministry of Labour and Employment, Government of India published in the Gazette of India, S.O.1174 (E), dated the 22nd March, 2016.

In the last meeting of MWAB held on 29.08.2016 decision was taken for Revision of minimum rates of wages to the workers employed in the scheduled employments under Central Sphere, based on which the Central Government has notified the minimum wages for scheduled employment under the Central sphere w. e. f. 19.01.2017.

The Central Advisory Board (CAB) under Section 8 of the Minimum Wages Act, 1948 was reconstituted vide notification of the Ministry of Labour and Employment, Government of India published in the Gazette of India, S.O.3495 (E), dated the 18th November, 2016.

Both the Boards have been constituted for the tenure of two years.
